



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 324/TL/2024

Dated: 4.12.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 & 15 of the Electricity Act, 2003 (the Act) has been made by Beawar - Mandsaur Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 to establish the Inter-State transmission system for the "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D" on a Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Beawar- Mandsaur PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at each end • 765 kV, 240 MVAR switchable line reactors at Beawar-2 Nos. • 765 kV, 240 MVAR switchable line reactors at Mandsaur PS- 2 Nos • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Beawar-2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Mandsaur PS-2 Nos. • Spare Reactor (1-ph, 1x80 MVar) unit at 765/400 kV Beawar S/s	24 months from SPV acquisition
2.	2 No. of 765 kV line bays each at Beawar S/s & Mandsaur S/s • 765 kV line bays - 4 Nos. (2 Nos. each at Beawar S/s and Mandsaur PS)	

Note.

i) Developer of Mandsaur PS to provide space for 2 Nos. of 765 kV line bays at Mandsaur S/s along with the space for switchable line reactor.

ii) Developer of Beawar S/s to provide space for 2 Nos. of 765 kV line bays at Beawar S/s along with the space for switchable line reactor.

iii) Switchable line reactors to be implemented with NGR bypass arrangement."

2. The Central Transmission Utility of India Limited vide its letter dated 9.9.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 3.12.2024 in Petition No. 324/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **Beawar - Mandsaur Transmission Limited** before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **13.12.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **16.12.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary